## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.243/2002 in C.P.No.290/2002 O.A.No.1816/2001

New Delhi, this the 23 Aday of October. 2002

HON'BLE SHRI M.P.Singh, MEMBER (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Anil Kumar

... Applicant

Versus

Shrī A.K.Bhatnagar, Secy. Govt. of India, Ministry of Rural Development, Krishi Bhawan, New Delhi. .. Respondent

ORDER (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

present R.A. is filed by the review applicants. dated 13.9.2002 passed in seeking review of our order C.P.No.290/2002 in OA No.1816/2001. We have perused the order dated 13.9.2002. We do not find any error apparent on face of the record or discovery of new material which was not available with the review applicant despite due diligence the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy elsewhere. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Aiit Babu & Others v. Union of India & Others, JT 1997 (7)SC 24. The R.A. is accordingly dismissed, ĭn circulation.

S. Rayn

(Shanker Raju) Member(J) ₩ (M.P.Singh) Member (A)

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